

IN THE INCOME TAX APPELLATE TRIBUNAL "D" BENCH, KOLKATA

**BEFORE SHRI RAJESH KUMAR, ACCOUNTANT MEMBER
AND
SHRI PRADIP KUMAR CHOUBEY, JUDICIAL MEMBER**

आयकर अपील सं/ITA No.951/KOL/2025
(निर्धारण वर्ष / Assessment Year : 2018-2019)

Roy and Roy Construction, E/4, 50, Chanditala Lane, Regent Park, Kolkata-700040	Vs	ITO Ward-25(1), Kolkata
PAN No. :AAOFR 6249 J		
(अपीलार्थी /Appellant)	..	(प्रत्यर्थी / Respondent)
निर्धारिती की ओर से /Assessee by	:	Shri Sddharth Agarwal, Advocate
राजस्व की ओर से /Revenue by	:	Shri S.B.Chakraborty, Sr. DR
सुनवाई की तारीख / Date of Hearing	:	02/09/2025
घोषणा की तारीख/Date of Pronouncement	:	04/09/2025

आदेश / ORDER

Per Pradip Kumar Choubey, JM :

The assessee has filed the instant appeal against the order dated 07.03.2025, passed by the Id. CIT(A), National Faceless Appeal Centre, Delhi, for the assessment year 2018-2019.

2. At the outset, Id. AR submitted that the assessee wants to withdraw the present appeal which may kindly be permitted. In this regard, Id.AR submitted an application dated 02.09.2025 before the Bench stating therein as under :-

SIDDHARTH AGARWAL
B.A., LLB, (Hons.)
Advocate, High Court, Calcutta

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Date: 02. 09.2025

To:
The Hon’ble Members,
Income Tax Appellate Tribunal.
‘D’ Bench,
Kolkata

Hon’ble Sir,

In the matter of: Roy and Roy Construction
ITA No. 951/Kol/2025 , ‘D’ Bench;
A.Y.: 2018 - 2019; Date of Hearing: 02.09.2025

That my client Roy and Roy filed appeal on 02.05.2025 and the appeal no. allotted was 1018/K/25 before ‘D’ Bench. When the defect notice was replied to, the ITAT allotted another ITA No. 951/K/25, ‘D’ Bench by mistake which has no existence. The assessee opted for VSVS for the original appeal and the appeal was withdrawn on 14.08.25 (order is still pending).

In the circumstances, the instant case may please be dismissed as withdrawn..

Thanking You,

Yours Faithfully,

Siddharth Agarwal
(Siddharth Agarwal)

3. Considering the prayer of the assessee to which the Id.Sr. DR has not objected, we dismiss the appeal of the assessee as withdrawn.

4. In the result, appeal of the assessee is dismissed.

Order pronounced in the open court on 04 /09/2025.

Sd/-
(RAJESH KUMAR)

लेखा सदस्य/ ACCOUNTANT MEMBER

Sd/-
(PRADIP KUMAR CHOUBEY)

न्यायिक सदस्य / JUDICIAL MEMBER

कोलकाता Kolkata; दिनांक Dated 04/09/2025
Prakash Kumar Mishra, Sr.P.S.

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant-
2. प्रत्यर्थी / The Respondent-
3. आयकर आयुक्त(अपील) / The CIT(A),
4. आयकर आयुक्त / CIT
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, कोलकाता / DR,
ITAT, Kolkata
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

सत्यापित प्रति //True Copy//

**(Assistant Registrar)
Income Tax Appellate Tribunal, Kolkata**